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**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 8
(IB)-606/(ND)/2020**

Under Section: 7 of IBC.

In the matter of:

CFM Asset Reconstruction Pvt. Ltd,

....**Applicant**

Vs.

Yogesh Kumar Sharma

....**Respondent**

Order delivered on 02.03.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

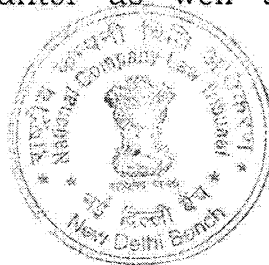
**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Abhishek Pratap Singh, Adv.

For the Respondent : Mr. Pradeep Sinha, Adv.

ORDER

The present application is filed by one of the Financial Creditors, against personal guarantor of Corporate Debtor M/s SNY Travels Solutions India Pvt. Ltd., under Section 95(1) of I&B Code. The learned counsel states that name of the IRP has not been proposed by the applicant, hence the same be appointed by the Bench and seeks to invoke Section 96 for Interim Moratorium. Considering the submissions made by the learned counsel that the copy of this application are already been served to the present respondent, personal guarantor as well as to the original



Corporate Debtor and in view of neither CIRP nor liquidation process pending against the said Corporate Debtor, we pass the following order

We admit the application for the purpose of Section 96 to initiate Interim Moratorium and appoint Mr. Vinod Kumar Chaurasia, IP Registration No. IBBI/IPA-001/IP-P00100/2017-18/10200, Email ID:- cavinodchaurasia@gmail.com as IRP of the present personal guarantor, Mr. Yogesh Kumar Sharma. As a consequence, the provisions of Section 96 are invoked and shall come in force. IRP to submit his report. Adjourned to 26.03.2020.

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Vaishali



[Handwritten signature]
12/03/2020

[Handwritten signature] 12.3.2020
Deputy Registrar
National Company Law Tribunal
CGO Complex, New Delhi-110003

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